(b) The details of amount released to Andhra Pradesh under Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme during last five years and the current year is as under:

(₹ in crore)

-	Released	Released	Released	Released	Released	Released
	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15
	20.41	31.21	40.82	36.44	39.09	20.38*

The allocation for 2014-15 is less than previous year due to Andhra Pradesh Reorganization Act, 2014 leading to bifurcation of the State. Equal allocation has been made for Telangana, the new State carved out of Andhra Pradesh.

(c) Do not arise.

Objections to single window clearance for industrial licences

1105. SHRI A.U. SINGH DEO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether certain Ministries have objected its move to provide single window clearance for industrial licences;
 - (b) if so, the details of the objections raised; and
- (c) the steps proposed to streamline and expedite clearance for providing industrial licences ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir. None of the Ministries have objected to the move for providing single window clearance for Industrial Licence.

- (b) Do not arise.
- (c) Several steps have been taken to streamline the procedures for the grant of Industrial License, which include:
 - (i) Process of applying for Industrial License(IL) has been made completely online and this service is now available to entrepreneurs on 24X7 basis at eBiz website, without human interface.
 - (ii) Defence products list for industrial licensing, has been issued, wherein large number of parts/components, castings/ forgings etc. have been excluded from the purview of industrial licensing. Similarly dual use items, having military as well as civilian applications (unless classified as defence item) will also not require Industrial License from defence angle.

- (iii) Extension of validity of Industrial License up has been revised from five years to seven years.
- (iv) Guidelines have been issued to streamline the processing of applications for grant of extension of validity of Industrial License.
- (v) Partial commencement of production to be treated as commencement of production of all the items included in the license.
- (vi) The advanced version of NIC Code (NIC 2008) has been adopted, which is a highly contemporary industrial classification.
- (vii) The 'Security Manual for Licensed Defence Industry' has been issued. With the issue of the Security Manual, the requirement of affidavit from the applicants, has been done away with.
- (viii) Process for issue of Industrial License for manufacture of Unmanned Arial Vehicle(UAV) has been cleared.
- (ix) Restriction of annual capacity in the Industrial License for Defence Sector has been removed.
- (x) Licensee has been allowed to sell the defence items to the Government entities under the control of MHA, PSUs, State Governments and other Defence Licensee companies without approval of Department of Defence production.

Funds for protected monuments in Rajasthan

†1106. SHRI ASHK ALI TAK: Will the Minister of CULTURE be pleased to state:

- (a) the details of the amount sanctioned for protected monuments in Rajasthan during the last two years;
- (b) the numbers of proposals for declaring monuments or places as protected ones pending with Government; and
 - (c) by when a decision would be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The details of expenditure incurred for conservation of protected monuments in Rajasthan, during the last two years are as under:

Sl. No.	Year	Expenditure incurred (₹ in lakhs)		
1.	2012-2013	435.00		
2.	2013-2014	521.48		

[†]Original notice of the question was received in Hindi.